



सत्यमेव जयते

The Gauhati High Court, At Guwahati

[HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]




Cause List





Published under the authority of Hon'ble The Chief Justice





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NOTICE




IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	BENCH	NAME OF THE HON'BLE JUDGES	PERIOD
	[DIVISION BENCH-I] [COURT NO. 1] <i>This Bench will take up matters pertaining to:</i> <ol style="list-style-type: none">1. <i>Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue.</i>2. <i>All Contempt Matters.</i>3. <i>SARFAESI Act matters.</i>4. <i>Income Tax Appeal.</i>5. <i>Appeals under Companies Act.</i>6. <i>PIL and taken up matters.</i>7. <i>Writ Petitions against Order Of CAT.</i>8. <i>Writ Appeal pertaining to service matters of Central Government Employees.</i> <i>Along with such matters as may be specifically directed to be listed.</i>	HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE SUMAN SHYAM	FOR 29-04-2024 TO 03-05-2024
	[CIVIL BENCH-III] [COURT NO. 2] <i>This Bench will take up Matters pertaining to: (Other than matters relating to transfer/pension/suspension/payment of salary and allowances):-</i> <ol style="list-style-type: none">1. <i>Writ Petition (Civil) relating to State Govt. Employees.</i>2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i>3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i>4. <i>Arbitration Petition matters of the year 2022.</i>	HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR	-DO-

	<p>[DIVISION BENCH- II] [COURT NO. 3]</p> <p><u>This Bench will take up matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Petition(C) relating to Police and Army Actions. 2. Custodial Death. 3. Writ Petition (Foreigners Matters). 4. Writ Petition pertaining to Court martial of defence personnel and armed forces. 5. Writ Appeal (Foreigners Matters). 6. Writ Appeal pertaining to matters of Board of Revenue. 7. Habeas Corpus matters. <p>Along with any such matters as may be specifically directed to be listed.</p>	<p>HON'BLE MR.JUSTICE MANASH RANJAN PATHAK AND HON'BLE MRS. JUSTICE SUSMITA PHUKAN KHAUND</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-IV] [COURT NO. 4]</p> <p><u>This Bench will take up matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV. 2. Residuary Writ Petitions pertaining to Civil Bench-IV. 3. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV. 4. Writ Petition (Civil) under Labour and Industrial Law etc. 5. Arbitration Petition matters of the year 2023. 	<p>HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-V] [COURT NO. 7]</p> <p><u>This Bench will take up matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V. 2. Writ Petition (Civil) relating to land Matters. 3. Residuary Writ Petitions pertaining to Civil Bench-V. 4. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V. 5. Arbitration Petition matters of the year 2024. 	<p>HON'BLE MR. JUSTICE KALYAN RAI SURANA</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-III] [COURT NO. 10]</p> <p><u>This Bench will take up Matters pertaining to:</u> (Other than matters relating to transfer/pension/suspension/payment of salary and allowances):-</p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to State Govt.Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. 	<p>HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI</p>	<p>-DO-</p>

	<p>[SPECIAL DIVISION BENCH] [COURT NO. 12]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Death Reference Cases.</i> 2. <i>Criminal Appeal including Hill Appeal.</i> 3. <i>Criminal Appeal (J).</i> 4. <i>All Criminal Appeals.</i> 5. <i>Confirmation of Decree of Divorce and Such Matrimonial Appeals arising out of orders/ Judgments passed by Family Court.</i> <p><i>Along with any such matters as may be specifically directed to be listed.</i></p>	<p>HON'BLE MR. JUSTICE MANISH CHOUDHURY AND HON'BLE MR. JUSTICE ROBIN PHUKAN</p>	<p>-DO-</p>
	<p>[CRIMINAL BENCH] [COURT NO. 12]</p> <p><u><i>This Bench will take up Matters pertaining to(Including hearing on all days):</i></u></p> <ol style="list-style-type: none"> 1. <i>Criminal Appeal.</i> 2. <i>Criminal Appeal (J).</i> 3. <i>Criminal Petition.</i> 4. <i>Criminal Revision Petition.</i> 5. <i>Bail Matters (Where punishment is less than or equal to 7 years).</i> 6. <i>W.P.(Crl.) Matters where punishment is less than or equal to 7 years(Other than Habeas Corpus matters).</i> <p><u><i>This Bench will sit after rising of Special Division Bench.</i></u></p>	<p>HON'BLE MR. JUSTICE MANISH CHOUDHURY</p>	<p>-DO-</p>
	<p>[CIVIL BENCH] [COURT NO. 13]</p> <p><u><i>This Bench will take up matters pertaining to</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petitions pertaining to transfer, pension, suspension, payment of salary and allowances (Pertaining to Civil Bench-II and III).</i> 2. <i>Writ Petitions pertaining to series matters. (Relating to Civil Bench-II,III, IV and V)</i> 	<p>HON'BLE MR. JUSTICE SOUMITRA SAIKIA</p>	<p>-DO-</p>
	<p>[CRIMINAL BENCH] [COURT NO. 15]</p> <p><u><i>This Bench will take up Matters pertaining to(Including hearing on all days):</i></u></p> <ol style="list-style-type: none"> 1. <i>Criminal Appeal.</i> 2. <i>Criminal Appeal (J).</i> 3. <i>Criminal Petition.</i> 4. <i>Criminal Revision Petition.</i> 5. <i>Bail Matters (Where punishment is less than or equal to 7 years)(Including motion cases).</i> <p><u><i>This Bench will sit after rising of Special Division Bench.</i></u></p>	<p>HON'BLE MR. JUSTICE ROBIN PHUKAN</p>	<p>-DO-</p>

	<p>[CIVIL BENCH] [COURT NO. 16]</p> <p><u><i>This Bench will take up matters pertaining to (Including hearing on all days)</i></u></p> <ol style="list-style-type: none"> 1. MAC Appeal. 2. Writ Petitions pertaining to transfer, pension, suspension, payment of salary and allowances. (Pertaining to Civil Bench-II and III). 	<p>HON'BLE MR. JUSTICE KAKHETO SEMA</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-I] [COURT NO. 17]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. S.A.O. 2. R.S.A 3. F.A.O. 4. MAC Appeal. 5. M.F.A 6. Civil Revision Petition 7. Civil Revision Petition (I/O). 8. Testamentary Cases. 9. Arbitration Appeal. 10. Transfer Petition (Civil). 11. LA Appeal. 12. RERA Appeal. 13. Matrimonial Appeal (arising out of order other than Family Courts). 14. Arbitration Petition matters of the years 2016-2020. 	<p>HON'BLE MR. JUSTICE DEVASHIS BARUAH</p>	<p>-DO-</p>
	<p>[CRIMINAL BENCH] [COURT NO. 18]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. Bail matters (Relating to offences under Special Acts including PC act and POCSO Act)(Including motion). 2. Criminal Appeal (Including fresh cases). 3. Criminal Appeal (J) (Including fresh cases). 4. Criminal Petition (Including motion). 5. Criminal Revision Petition (Including motion). 6. W.P.(Crl.) Matters relating to offences under Special Acts including PC Act and POCSO Act(Other than Habeas Corpus matters). 	<p>HON'BLE MRS. JUSTICE MALASRI NANDI</p>	<p>-DO-</p>
	<p>[CRIMINAL BENCH] [COURT NO. 20]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. Bail Matters (Where punishment is more than 7 years). 2. Criminal Appeal (Including fresh cases). 3. Criminal Appeal (Jail)(Including fresh cases). 4. Criminal Petition (Including motion). 5. Criminal Revision Petition (Including motion). 6. Tr.Petition(Crl.). 7. W.P.(Crl.) Matters where punishment is more than 7 years(Other than Habeas Corpus matters). 	<p>HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY</p>	<p>-DO-</p>

	<p>[CIVIL BENCH-I] [COURT NO. 22]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. S.A.O. 2. R.F.A. 3. F.A.O. 4. MAC Appeal. 5. M.F.A 6. Civil Revision Petition 7. Civil Revision Petition (I/O). 8. Testamentary Cases. 9. Arbitration Appeal. 10. Transfer Petition (Civil). 11. LA Appeal. 12. RERA Appeal. 13. Matrimonial Appeal (arising out of order other than Family Courts). 	<p>HON'BLE MRS. JUSTICE MITALI THAKURIA</p>	<p>-DO-</p>
	<p>[CIVIL BENCH- IV AND V] [COURT NO. 23]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV. 2. Residuary Writ Petitions pertaining to Civil Bench-IV. 3. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV. 4. Writ Petition (Civil) under Labour and Industrial Law etc. 5. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V. 6. Writ Petition (Civil) relating to land Matters. 7. Residuary Writ Petitions pertaining to Civil Bench-V. 8. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V. 	<p>HON'BLE MR. JUSTICE KARDAK ETE</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-II] [COURT NO. 26]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u> (Other than matters relating to transfer/pension/suspension/payment of salary and allowances):-</p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools. 2. Writ Petition (Civil) relating to Academic Matters. 3. Writ Petition (Civil) relating to Academics Institutions. 4. Arbitration Petition matters of the year 2021. 5. Old pending hearing matters(except tied up matters) of Civil Bench-III from Regular hearing cause list up to the year 2014. 	<p>HON'BLE MR. JUSTICE N.UNNI KRISHNAN NAIR</p>	<p>-DO-</p>